

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 112 OF 2023/ EZ**

IN THE MATTER OF:

RAM EKBAL RAI

....APPLICANT

Versus

STATE OF BIHAR& ORS.

..RESPONDENTS

REPLY ON BEHLF OF NAGENDRA KUMAR (Respondent No-7),
CHIRANJEEVEE SAHNI (Respondent No-10), PRABHU SAHNI
(Respondent No-12), DEVENDRA SAHNI(Respondent No-13),
NAGESHWAR SAHNI (Respondent No-14), SURESH KUMAR
(Respondent No-20), VIJAY SAH(Respondent No-28), VIJAY
SAHNI (Respondent No-42)

PAPER BOOK
[KINDLY SEE INDEX INSIDE]

ADVOCATE FOR RESPONDENTS: SMARHAR SINGH

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Smrhar

SMARHAR SINGH
ADVOCATES FOR THE RESPONDENTS

9312081645

Dated : 26.10.2023

Email : smarhar@rediffmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
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To,

The Hon'ble Chairperson, And his Companion Members of the
Hon'ble National Green Tribunal.

The humble application of the above named applicant.

MOST RESPECTFULLY SHOWETH:

1. That the above noted O.A has been registered based on a letter received through Postal service written by Ram Ekbal Raia busy body who had unsuccessfully contested election to the Post of Zila Parishad from Motipur area in District-Muzaffarpur, Bihar. He in the letter alleged illegal operation of Plywood factories in the vicinity.

2. That after action taken report received by the Hon'ble Tribunal a detailed order was passed on 13.10.2022 directing inter-alia"6. ***In view of the facts and circumstances of the case and observations made in the report of the Joint committee, the State PCB is directed to take further action by following the due process of law and file its action taken report with requisite details."***
3. That above named respondents are aggrieved by the action of Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhirkumarkarn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forestas between 9.12.2022 and 12.12.2022 all the above named officers along with local police and supporting staff sealed and even decimated/bulldozed(some of them) the unit of the above named respondents without following the due process of law as directed by the Hon'ble Tribunal in its order dated 13.10.2022. It is respectfully stated that no notice/hearing/ time to produce the papers related to units was ever served on above named respondents.
4. That the entire exercise has been done by abusing and misreading the order of this Hon'ble Tribunal. The order dated 13.10.2022 mandates the committee to follow due process of law even otherwise 'due process of law' is sine qua non for executing any administrative / legal / penal /

preventive action but the manner in which the Ply units have been sealed and even demolished to report to the Hon'ble Tribunal showing the compliance of the order of the Hon'ble Tribunal is illegal and contrary to the import of the order dated 13.10.2022.

5. That the Committee constituted by this Hon'ble Tribunal is duty bound to follow the due process of law even against violators more so when the order is explicitly reminds to follow the due process.
6. That the action of Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhirkumarkarn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forest tantamount to criminal misconduct for want of any notice/hearing or time to vacate /take out the machinery before initiating sealing exercise and dismantling the units.
7. That the entire action of the joint committee appointed by the Hon'ble Tribunals macks of dereliction, mockery of the administrative function and is nothing but disrespect to the sanctity of the orders of this Tribunal.

8. That Bihar State Pollution Control Board admit that they have damaged the property of the above named respondents in its report filed by S. Chandrasekhar, Member Secretary, BSPC, Patna. It is contended that the action has been taken in exercise of power bestowed under the Bihar Saw Mill (Regulation Act) 1990. Copy of the report filed by S. Chandrasekhar, Member Secretary, BSPC, Patna is annexed here to and marked as **ANNEXURE- A/1**
9. That respondent nos- 2 to 6 have not only acted contrary to import of the order of NGT but also violated the provisions of the Bihar Saw Mill (Regulation Act) 1990 especially section 13 and 19 of the act. Copy of the Bihar Saw Mill (Regulation Act) 1990 is annexed here to and marked as **ANNEXURE- A/2**
10. That the above noted respondents run Saw mill, Peeling / Veneer Unit and Plywood in different name and style.

- * Some are running the unit since as back as year 2000 and onwards.
- * Almost all the above named respondents are registered with MSME.
- * They have also applied before the Chief Regional Conservator of Forest, for requisite license. Applicants were given acknowledgement receipt duly signed and stamped by Chief Regional Conservator of Forest. Since then above named respondents are following up but the Chief Regional Conservator of Forest/competent officer is sitting over the same.
- * The units sealed without any notice are also registered U/S 19 of Bihar Value Added Tax Act 2005.
- * Several of the units are having fire safety certificate issued by competent authority.
- * Pollution certificate has also been issued to the unit.

Translated copy of the acknowledgement issued by Chief Regional Conservator of Forest dated 30.9.2010 is annexed here to and marked as **ANNEXURE-A/3**

Copy of the Udyog Aadhar Memorandum issued by MSME is annexed here with and marked as **ANNEXURE-A/4**

Copy of the registration certificate of Bihar Value Added Tax Act 2005 is annexed here to and marked as **ANNEXURE-A/5**

Copy of the Fire safety certificate is annexed here to and marked as **ANNEXURE-A/6**

Copy of the Application dated 24.10.2016 for issuance of Pollution certificate is annexed here to and marked as **ANNEXURE-A/7**

11. That right to property use to be fundamental right and still unamenable constitutional right with trade, business and commerce and Hon'ble Supreme Court has held in more than one case that it is 'akin' to fundamental right. Now the action of the officials of respondent nos-2 to 6 of entering inside the village area and sealing or worse destroying by bulldozing the units which have been operational on private land with valid MSME registration etc, without any notice is illegal and is an act of jurisdictional usurpation. Admittedly the units were neither run on the forest land nor there any encroachment.

12. That on 27.2.2009 Government of Bihar brought an addition through legislative amendment in the existing 1973 Rules whereby Sub-rule (3) is being added to Rule 3 of Bihar Wood and Other Forest Products (Transportation Regulation) Rules, 1973 (Bihar Kashtevam Anya Van Utpadan (Abhivahan Viniyaman) Niyamawali, 1973) vide Notification No. Van Bikray-38 / 2000-455 P.V. as per following:

“(3) However, provisions of the Rules shall not be applicable on woods and Veneers of following varieties of plants grown on private land.
13. That a busy body who has lost election of Zila Parishad from that area sent a motivated letter before the Principal Bench Hon’ble National Green Tribunal which in turn was converted into O.A 399/2022 and accordingly on 8.7.2022 the Hon’ble Tribunal directed constitution of a joint committee to get fact finding report to be submitted within two months. True copy of the order dated 8.7.2022 passed in O.A No-399/2022 is annexed here to and marked as **ANNEXURE-A/8**
14. That on 20.9.2022 Action taken report was filed by Member Secretary BSPCB, Patna. It is respectfully stated that prior to finalization of the report no verification of the papers and identity was done by the officers and the entire exercise was done in hunting haste.

15. That on 13.10.2022 the Hon'ble tribunal was pleased to peruse the report and went on to pass order directing further action against the alleged violators but only after following the due process of law. True copy of the order dated 13.10.2022 passed in O.A No-399/2022 is annexed here to and marked as **ANNEXURE-A/9**
16. That though the order is tangible that the respondent authorities even after earmarking the illegal units would follow due process of law while taking further action. Astoundingly on 9.12.022 and 12.12.2022 Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhir Kumar Karn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forest without any notice/hearing or time to take out the articles from the unit sealed the units. That all the units are operational on private land and there is no encroachment over government land or of the land belonging to forest area. The officials from forest department came in the village and without any notice sealed /bulldozed and dismantled the units which have been running on private land ranging since 10 to 20 years.
17. That it is reiterated that no notice was ever served to the answering respondents before sealing. This action of the respondent nos-2 to 6 is not only against the Principle of natural Justice/rule of law but also led to irreparable financial loss and injury.

18. That since the order dated 13.10.2022 which necessitated further action contain a clarion caveat to follow “the due process of law” as *sine qua non* for initiating any further action still the authorities misinterpreted the same and in the garb of this order abused the powers of state machinery to shield its own in-action.

19. That though the order is tangible that the respondent authorities even after earmarking the illegal units would follow due process of law while taking further action. Astoundingly and atrociously on 9.12.2022 at 12 Noon time Mr. Abhay Kumar Dwivedi, Chief Regional Conservator of Forest, Mr. Sudhir Kumar Karn, Conservator of Forest, Mr. Abishek Kumar, D.F.O and Mr. Uma Shankar Rai, Ranger Forest without any Notice / hearing or time to take out the articles from the unit in a barbaric manner bulldozed the unit and pulverized, crushed and decimated the entire articles of one among various units. The photographs is a prelude glimpse of the irksome saga of highhandedness and unlawful act of respondents. Copy of the Photographs showing the destruction done by the officers is annexed here to and marked as **ANNEXURE-A/10**

20. This reply is being filed bonafide and in the interest of the justice. These units are the maiden source of livelihood of the above named respondents in the poverty stricken state.

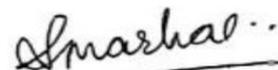
PRAYER

It is, therefore most respectfully prayed that this Hon'ble Court may graciously be pleased to:-

- a) Reject the report of the respondent Nos- 1 to 6 as being an eyewash, take judicial cognizance of the atrocious action of demolition and declare the action as illegal and violative of principal of natural justice, and,or
- b) Pass appropriate orders against respondent Nos-3 to 6 for committing illegality in the garb of the order dated 13.10.2022 passed by Hon'ble Tribunal in O.A No-399/2022:
- c) pass any such other order /orders as this Hon'ble Court may deem fit in the interest of justice.

AND FOR THIS ACT OF KINDNESS THE ABOVE NAMED RESPONDENTS SHALL AS IN DUTY BOUND EVER.

Filed by:



SMARHAR SINGH
ADVOCATES FOR THE RESPONDENTS

9312081645

Email : smarhar@rediffmail.com

Dated :26.10.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
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AFFIDAVIT

I, Nagendra Kumar S/O Late Ram Chandra Sahni, R/O Vill-Senuari Purushottam, P.O+P.S-Motipur, Muzaffarpur, Bihar presently at New Delhi do hereby solemnly affirm and state as under:-

1. That I am the respondent in this case and as such am fully acquainted with the facts and circumstances of the case and as such am fully competent and authorized by remaining above named respondents being identically aggrieved to swear this affidavit.
2. That I say that I have been read over and understood the contents of the reply in my vernacular which has been drafted by my counsel upon my instructions and I say the facts stated therein are true to my knowledge and belief
3. That the annexures annexed with this application is true copies of their respective originals.



4. I say that the averments of facts stated herein above are true to my knowledge and belief, no part of it is false and nothing material has been concealed therein.

Nagendra Kumar

DEPONENT

VERIFICATION:

I, above named deponent do hereby most solemnly affirm and verify that what is stated in the above Affidavit is true to my knowledge and I believe the same to be true.

Verified at New Delhi on this the day of 20th October 2023


IDENTIFIED BY

Nagendra Kumar
DEPONENT



ATTESTED
Notary Public, Delhi
(As Prescribed)

20/10/2023

ANNEXURE A-1

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH,**

NEW DELHI

I.A. No. 338 of 2022

IN

O.A. NO. 399 OF 2022

IN THE MATTER OF

Ram Ekbal Rai.APPLICANT

VERSUS

The State of Bihar &ors. RESPONDENTS

AND IN THE MATTER OF

**Vijay Sahni Prop
Suman Ply Udyof UnitAPPLICANT**

**REPLY ON BEHALF OF BIHAR STATE POLLUTION
CONTROL BOARD & RESPONDENT NO. 3, to I.A. NO. 338
OF 2022.**

I, S. Chandrasekhar, aged about 44 years, Son of Mr. S. Subramani, residing at B-202, Amarkunj Apartment, Vivekanand Marg-Patna-800013, do hereby solemnly affirm and state as follows:-

1. That I am posted as Member Secretary, Bihar State Pollution Control Board, Patna and as such I am well aware of the facts

and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit.

2. That the instant matter was last heard on 04.01.2023, when the Hon'ble Tribunal was pleased to issue notice on aforesaid interim application and directed the answering respondent to file a response/reply.
3. That it is humbly submitted that the case of the applicant of I.A. no. 338 of 2022 is, that on 09.12.2022 the unit of the applicant was bulldozed without serving any notice or giving some time to close the unit. In the I.A., *inter-alia*, prayer has been made to direct the respondent state to compensate for the loss caused by the action which led to destruction of the plying unit of the applicant.
4. That the instant I.A. has been filed Under Section 18(2)(b) (e) & Section 19(2) (4) (a) read with Sections 14, 15, 16 & 17 of the National Green Tribunal Act, 2010. In this regard it is humbly submitted that the applicant has misunderstood the provisions as contained in Section 18(2) (b). Section 18 (2) provides that Without prejudice to the provisions contained in

section 16, an application for grant of relief or compensation or settlement of dispute may be made to the Tribunal by--

(a) the person, who has sustained the injury; or

~~(b)~~ the owner of the property to which the damage has been caused; or

c) where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased; or

(d) any agent duly authorised by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or

~~(e)~~ any person aggrieved, including any representative body or organization; or

(f) the Central Government or a State Government or a Union territory Administration or the Central Pollution Control Board or a State Pollution Control Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 (29 of 1986) or any other law for the time being in force:

In view of aforesaid provision, it is humbly submitted that, '**THE DAMAGE TO PROPERTY**' as contemplated under Section 18(2)(b) is damage caused due to environmental

pollution or adverse impact of an activity or operation or process under any enactment specified in Schedule I; and not **'THE DAMAGE TO PROPERTY'** which has been caused by the action of the State Government Officers (if any) in discharge of their duties in good faith. As such, the damage caused to the unit of the applicant is not within the purview of the National Green Tribunal Act, 2010, and as such the prayer for compensation for damage to the unit of applicant is not maintainable.

5. That it is stated that pursuant to passing of order 08.07.2022, the joint committee carried a detailed inspection from 10.08.2022 to 16.08.2022 and thoroughly verified the license and other approval obtained by the units situated in the area in question and informed the units about their illegal operation and directed them to close their units respectively. A copy of the said inspection report was filed before the Hon'ble Tribunal, the Hon'ble Tribunal vide its order dated 13.10.2022, *inter-alia*, directed the State PCB to take further action in accordance with law. However, since the State PCB has, in exercise of powers under Section 31A of the Air (Prevention and Control of Pollution) Act 1981, vide its Memo No. 2945,

dated 08.09.2022, had already directed the Respondent no. 3 to take action against the illegally operated units, the Respondent no. 03 initiated taking action against illegal units under the provision of Bihar Saw Mill (Regulation) Act, 1990, (hereinafter referred to as the Act of 1990) and has seized the illegal units in exercise of powers under Section 8 (1) (d) of the Act of 1990. The action of closing the units began from 06.12.2022 and was finally completed on 28.12.2022. That from 06.12.2022 regular announcement through 'PA SYSTEM' were being made that the illegal units be closed down and words also spread out particularly during the survey conducted by the joint committee constituted by the Hon'ble NGT(Annexure- A) that the units which have not obtained licensee under the Act of 1990 is being seized, still the applicant continued to operate the unit and now here before the Hon'ble Tribunal is taking plea of violation of principles of Natural Justice.

6. That with respect to para 3 of the I.A. application it is stated that during inspections carried on from 10.08.2022 to 16.08.2022, the applicant was made aware of illegal operation of his unit and as such the applicant ought to have closed his

unit then, however he continued the illegal operation of his unit. Further, on 06.12.2022 when the officials started closing the illegal units the applicant came to know that the illegal units are now being seized by the authorities, however he continued to operate. Further, it is settled principle of law that where a person does not have any right, and neither can he derive any right from any statute or any common law provision, he cannot ask for a remedy in that case under the principles of natural justice. Also, Natural justice principles do not apply in situations where they are expressly or impliedly prohibited by statute; and operation of saw mill without obtaining license under the Act of 1990 is prohibited by Section 5 of the Act of 1990.

7. That with respect to facts stated in paragraph A, B, D, F, and I it is stated that the applicant has obtained registration under MSME; and have obtained loan under PM mudra loan is not relevant for closing the illegally operated units without obtaining license under the Act of 1990.
8. That with respect to paragraph 'E' it is stated that the facts stated therein is admission on part of applicant that he never got the requisite valid license for operating a saw mill; and on

30.09.2010 he made an application for obtaining license but the same has not been granted due to capping on the number of saw mills which could be permitted in State of Bihar. As such the applicant had been operating his saw mill illegally since its very inception without valid license under the Act of 1990.

9. That with respect to paragraph 'g' it is submitted that it is matter of record and needs no comment.

10. That with respect to paragraph 'h' it is stated that the facts stated in the said paragraph is denied and the proper verification was done before preparing the report. Further, the applicant has admitted in paragraph 'E' that he has not obtained license under the Act of 1990, so there is inconsistency in statement made by the applicant, as on one hand he states that there has been no verification of papers before preparation of report, on the other hand he states that he has not obtained license under the Act of 1990, thus his name is rightly included in the report. Such a statement could have been only made if there were cases/units whose name appear in the report but had a valid license. But, no such claim has come forward rather the applicant has himself not obtained license under the Act of 1990.

11. That it is further submitted that the action taken by the State Government is under the Bihar Saw Mills (Regulation) Act, 1990, which is a complete code in itself and Section 21 of the said act provides for protection of action taken in good faith. It is further stated that the appellant and proprietor of other units pelted stones on the vehicles of the officers due to which vehicles got damaged; and tried to create a law and order situation to prevent the action of seizure of their units and to defeat the process of law for which an FIR has been registered on 10/12/2022 in Motipur P.S., Case No- 436/22 and is under investigation. That in view of above stated facts, laws and peculiar circumstances covering the instant case it is humbly prayed that the Interim Application No. 338 of 2022 may kindly be dismissed. And the applicant is not entitled to any of the relief as prayed for because of the reasons stated above and that damage to property caused in course of an administrative action is not an Environmental Damage and as such no compensation is payable under Section 18 (2) (b) of the NGT Act, 2010.

12. That I have read the contents of the affidavit and have understood the same.

DEPONENT

ANNEXURE A-2

The Bihar Saw Mills (Regulation) Act, 1990[Act 19 of 1990]¹**Contents**

- | | |
|--|--|
| 1. Short title, extent and commencement. | 14. Penalties. |
| 2. Definitions. | 15. Offence by Companies. |
| 3. Appointment of Licensing Officer. | 16. Burden of Proof. |
| 4. Appointment of prescribed authority. | 17. Cognizance of offence. |
| ✓ 5. Application for licence. | 18. Jurisdiction of court. |
| 6. Declaration of prohibited area. | 19. Composition of offence. |
| ✓ 7. Grant, renewal, revocation or suspension of licence. | 20. Licensing Officer or authorised person to be public servant. |
| 8. Power of entry, inspection, search, seizures, etc. | 21. Protection of action taken in good faith. |
| 9. Submission of returns. | 22. Rewards. |
| 10. Keeping of account of stock of wood in saw mill and saw pit. | 23. Power to make Rules. |
| 11. Prohibition of electric connection etc., in unlicensed saw mill. | 24. Other Acts and laws not to apply to saw mill or saw pit. |
| 12. Appeal. | 25. Saving. |
| 13. Confiscation of saw mills etc. | 26. Power to remove difficulty. |
| | 27. Repeal and Saving. |

An Act to make provision for regulating in the public interest the establishment and operation of Saw Mills and Saw Pits and trade of sawing for the protection and conservation of forest and the environment.

Be it enacted by the Legislature of the State of Bihar in the Forty-first year of the Republic of India for the purpose hereinafter appearing as follows:—

1. Short title, extent and commencement—(1) This Act may be called the Bihar Saw Mills (Regulation) Act, 1990.

(2) It extends to the whole of the State of Bihar.

(3) It shall be deemed to have come into force with effect from the 1st May, 1990.

2. Definitions—In this Act unless there is anything repugnant in the subject or context—

- "appointed day" means a date appointed under sub-section (3) of Section 1;
- "licence" means a licence granted under Section 7 of this part;
- "licensee" means any person to whom a licence is granted under Section 7;
- "licensing officer" means a licensing officer appointed under sub-section (1) of Section 3;
- "prescribed authority" means a prescribed authority appointed under Section 4;

1. Published in Bihar Gazette (Ex-ord.) dated 7.12.1990.

- (f) "notified order" means an order notified in the Official Gazette;
- (g) 1["saw mill" means the plant and machinery with which and the premises including the precincts thereof in which or in any part of which sawing is carried on with the aid of electrical or mechanical power. It shall also include veneer plywood manufacturing unit.
- (h) "saw pit" means a place where wood is sawn by manually-operated saws;
- (i) "sawing" with its grammatical variations and cognate expressions means operations of sawing, cutting, converting, fashioning or seasoning wood and includes preservation and treatment thereof either by mechanical process with the aid of electrical or mechanical power or manually-operated saws;
- (j) "Vehicle" means a mechanically propelled vehicle or any vehicle drawn by human being or animals and includes truck, tractor, trolley, motor vehicle, boat and carts;
- (k) "wood" includes trees when they have fallen or have been felled, and all wood of any species whether cut, converted, fashioned, sawn or hollowed out for any purpose or not;
- (l) words and expressions used but not defined in this Act and defined in the Indian Forest Act, 1927 (XVI of 1927), shall have the meaning respectively assigned to them in that Act.

3. Appointment of Licensing Officer—The State Government may, by notification—

- (1) appoint an officer not below the rank of Divisional Forest Officer to be Licensing Officer for the purpose of this Act;
- (2) define the local limits within which a Licensing Officer shall exercise the powers conferred and perform the duties imposed on him by or under this Act.

4. Appointment of prescribed authority—The State Government, may by notification—

- (1) appoint an officer not below the rank of a Conservator of Forests to be prescribed authority, for the purpose of this Act;
- (2) define the local limits within which a prescribed authority shall exercise the powers conferred and perform the duties imposed on him by or under this Act.

5. Application for licence—On and from the appointed day:—

- (1) no person shall establish a saw mill or a saw pit except under the authority and subject to the conditions of a licence granted in that behalf under this Act;
- (2) no person shall operate a saw mill or a saw pit in existence on the said date, unless he is granted a licence in that behalf under this Act on an

application made by such person within a period of *thirty* days from such date:

Provided that for the period of *thirty* days and thereafter the period during which the application is pending for consideration, it shall be deemed as if such person was granted a licence under this Act and he was operating the saw mill or saw pit accordingly.

6. Declaration of prohibited area—(1) The State Government may, by notification, for reasons to be prescribed therein, declare any area to be a prohibited area for such period not exceeding *three years* at a time, as may be specified therein.

(2) During the period any area is declared to be a prohibited area under sub-section (1), the following consequences shall ensue, namely—

- (a) no licence shall be granted for establishment of a saw mill or saw pit in that area;
- (b) no licence shall be renewed during that period;
- (c) a saw mill or saw pit situated in that area shall cease to operate and keep its sawing operation closed;
- (d) no claim on account of damages because of closure shall be entertained nor any damages shall be payable.

7. Grant, renewal, revocation or suspension of licence—(1) An application for licence under Section 5 shall be in such form and shall be accompanied by such application fee and such security deposit for due observance of the conditions of the licence, as may be prescribed.

(2) On receipt of the application under sub-section (1), the Licensing Officer may after making such enquiry, as it may deem fit:—

- (i) grant the licence; or
- (ii) by order in writing for reason in brief to be stated therein, refuse to grant the licence:

Provided that no order refusing to grant the licence shall be passed unless the applicant has been given a reasonable opportunity of being heard.

(3) A licence granted under sub-section (2) shall be subject to the provisions of this Act and to such conditions as may be prescribed.

(4) The provisions of this Section shall apply to renewal of licence as they apply to grant of licence or refusal to grant a licence.

(5) If the Licensing Officer is satisfied, either on a reference made to it in this behalf or otherwise, that—

- (a) the licensee has parted, in whole or in part with his control over the saw mill or saw pit or has otherwise ceased to operate or own such mill or saw pit; or
- (b) the licensee has without reasonable cause, failed to comply with any of the conditions of the licence or any direction lawfully given by the

Licensing Officer or has contravened any of the provisions of this Act or the Rules made thereunder; or

- (c) the licensee has, in the premises of the saw mill or saw pit-wood which he is not able to account for satisfactorily and consequently which is liable for confiscation under Section 10.

Then without prejudice to any other penalty to which licensee may be liable under this Act the Licensing Officer may, after giving the licensee an opportunity of showing cause, revoke, or suspend the licence and forfeit the sum, if any, or any portion thereof deposited as security for the due performance of the conditions subject to which the licence has been granted.

(6) A copy of every order issued under sub-section (5) shall be given to the licensee.

8. Power of entry, inspection, search, seizures, etc.—(1) For the purpose of ascertaining the position of, examining the working of, any saw mill or saw pit or with a view to secure compliance of the provisions of this Act and the Rules made thereunder, the Licensing Officer or any other person authorised by the Licensing Officer in this behalf may,—

- (a) enter and inspect any saw mill and saw pit;
- (b) examine and for this purpose order the production of any document, book, register or records in the possession or power of any person having the control of or employed in connection with, any saw mill and saw pit;
- (c) search any person or search any premises, vehicle, machine, tools and equipments used or intended to be used in contravention of the provisions of this Act and Rules made thereunder and may stop any vehicle or person for this purpose;
- (d) seize any wood, plants and machinery, tools, vehicle and any other article which he suspects is already involved or used or is about to be involved or used in contravening the provisions of this Act or Rules made thereunder.

(2) The provisions of Section 100 of the Code of Criminal Procedure, 1973 (2 of 1974), relating to search and seizure shall so far as may apply to searches and seizure under this Section.

✓ **9. Submission of returns.—**Every licensee shall submit such returns relating to the business of the saw mill or saw pit, as the case may be, and in such forms and to such officers and on such dates as may be prescribed.

10. Keeping of account of stock of wood in saw mill and saw pit.—All wood whether sawn or not, found in or brought to the saw mill or saw pit or at the site of sawing at any time or during any period by any person in any manner or by any means for purpose of sawing or for any other purpose shall always be properly accounted for and all relevant evidence, documents, receipts, order and certificate as are necessary to show that the wood is legally obtained, shall be maintained and made available at the time of inspection, it shall be presumed in respect of the stock

of wood which is not accounted for satisfactorily that the same has been obtained unlawfully and the stock of wood shall be liable for confiscation.

11. Prohibition of electric connection etc., in unlicensed saw mill.—(1) On and from the appointed day and notwithstanding anything contained in any enactment relating to electricity for the time being in force, no electric energy shall be consumed and no electric connection shall be installed for the purpose of a saw mill or continued for that purpose unless such saw mill is duly licensed or deemed to be licensed in accordance with the provisions in this Act and such electric connection shall be continued so long as the saw mill operates under a valid licence granted or deemed to be granted under this Act.

(2) The State Government may make Rules for carrying out the purpose of this Section.

12. Appeal—(1) Any person aggrieved by the order of refusal of a Licensing Officer to grant or renew a licence or by the order of suspension or revocation of a licence may within *thirty* days of the service on him of the order of such refusal or suspension or revocation, appeal to the prescribed authority, who shall decide the appeal after giving the appellant and the Licensing Officer an opportunity of being heard. The decision of the prescribed authority shall be binding on the Licensing Officer.

(2) The order of the Licensing Officer shall, unless the prescribed authority, conditionally or unconditionally directs, otherwise, remain in force pending the disposal of an appeal under sub-section (1).

13. Confiscation of saw mills etc.—(1) Save as provided in clause (b) of Section 5—

- (a) where a saw mill or saw pit is established or operated in an area declared to be a prohibited area under sub-section (1) of Section 6; or
- (b) where a saw mill or saw pit is established or operated without a licence or without renewal of licence under sub-sections (2) and (4) respectively of Section 7; or
- (c) where the saw mill or saw pit is operated after suspension or revocation of a licence under sub-section (5) of Section 7; or
- (d) where the saw mill or saw pit is operated with the aid of electrical energy or electrical installation in contravention of the provision of sub-section (1) of Section 11; or
- (e) unaccounted wood is stored in the saw mill or saw pit, the Licensing Officer may order confiscation of the stock of wood unlawfully stored together with whole or portion of the plants and machinery, implements and equipments which have been used in the commission of the offence.

(2) No order confiscating any property shall be made under sub-section (1) unless the person from whom the property is seized and in the case the owner of such property is known, such person is given—

- (a) a notice in writing informing him of the grounds on which it is proposed to confiscate such property;

Notice mandatory

(b) an opportunity of making a representation in writing within such reasonable time as may be specified in the notice against the grounds for confiscation; and

(c) a reasonable opportunity of being heard in the matter.

(3) Any Forest Officer not below the rank of a Conservator of Forests empowered by the State Government in this behalf by notification, may within *thirty* days from the date of order of confiscation by the Licensing Officer under sub-section (1), either *suo motu* or on application call for and examine the records of that order and may make such enquiry or cause such enquiry to be made and pass such orders as he may think fit:

Provided that no order prejudicial to any person shall be passed without giving him an opportunity of being heard.

(4) Any person aggrieved by an order passed under sub-section (3) may, within *thirty* days from the date of communication to him of such order, appeal to the District Judge having jurisdiction over the area in which the property has been seized and the District Judge shall, after giving an opportunity to the parties to be heard, pass such order as he may think fit and the order of the District Judge so passed shall be final. Where an order of confiscation of any property passed under sub-section (1) or sub-section (3) or sub-section (4) has become final in respect of the whole or any portion of such property, such property or the portion thereof, as the case may be, shall vest in the State Government free from all encumbrances.

(5) An order of confiscation under sub-section (1) or sub-section (3) or sub-section (4) shall not be deemed to bar the imposition of any such other penalty to which the person from whom the property is seized is liable under this Act.

14. Penalties—(1) If any person contravenes or attempts to contravene or abets the contravention of any of the provisions of this Act or Rules made thereunder he shall be punishable with imprisonment for a term which may extend to *one* year, or with fine which may extend to *ten thousand* rupees, or with both, and in the case of a continuing contravention, with an additional fine which may extend to *two hundred* rupees for every day during which such contravention continues after conviction for the first such contravention:

Provided that for the second or subsequent offence the minimum imprisonment in either case shall be *three* months and minimum fine in either case shall be *three* thousand rupees where such contravention, attempt or abetment relates to Section 6 or when unlawful wood involved in the contravention is more than 5 cubic metres in volume.

(2) If any person—

(i) when required by this Act or by any order under this Act to make any statement or furnish any information, makes such statement or furnishes such information which is false in any material particular and which he knows or has reason to believe to be false or does not believe to be true; or

(ii) makes any such statement as aforesaid in any book, account, record,

in such grounds

declaration, return or other document which he is required to maintain or furnish under this Act;

he shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to three thousand rupees, or with both.

15. Offence by Companies—(1) Where an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercises due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary, or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation—For the purpose of this Section—

(a) "company" means any body corporate, and includes a firm or other association of individuals;

(b) "director" in relation to firm, means a partner in the firm.

16. Burden of Proof—(1) Where wood, whether sawn or unsawn, is recovered from a saw mill or saw pit for which no valid licence exists in accordance with the provisions of this Act or the rules made thereunder, it shall be presumed that saw mill or saw pit was in operation until the contrary is proved, the burden of proving the same shall lie on the accused.

(2) Where, in any prosecution for an offence against this Act or rules made thereunder, it is established that any wood declared unlawful was seized in the premises of a saw mill of a person, or at any site where sawing was being done, it shall be presumed such person has contravened the provisions of this Act or rules, made thereunder until the contrary is proved, the burden of proving the same shall lie on the accused.

17. Cognizance of offence—No court shall take cognizance of any offence punishable under this Act except on a report in writing of the facts constituting such offence made by the Licensing Officer or any person duly authorised by the State Government or the Licensing Officer in this behalf.

18. Jurisdiction of court—No court inferior to that of a Judicial Magistrate of the first class, shall try offence punishable under this Act.

19. Composition of offence—(1) Forest Officer empowered by the State Government in this behalf may—

(a) accept from any person whose licence is liable to be revoked or suspended under sub-section (5) of Section 7 or who is reasonably suspected of having committed for the first time of an offence relating to non-submission of return under Section 9 or of non-maintenance of account of wood under Section 10 or sawing of wood unlawfully obtained which is of less than half a cubic metre in volume, a sum not exceeding *five thousand* rupees in lieu of such revocation or suspension or by way of composition for such offence, as the case may be and may impose as a penalty a sum not exceeding *five thousand* rupees and shall order confiscation of unlawfully obtained wood which was seized;

(b) in any case in which any property has been seized as liable to confiscation under this Act at any time before an order of confiscation is passed by the appropriate authority under this Act release the same on payment of the value thereof as estimated by the Forest Officer.

(2) On the payment of such sum of money, or such value, or both, as the case may be to the forest officer, the accused person, if in custody, shall be discharged, the property seized shall be released, and no further proceeding shall be taken against such person in or in relation to such property.

20. Licensing Officer or authorised person to be public servant—The Licensing Officer and every person duly authorised to discharge any duties imposed on him or under this Act shall be deemed to be public servant within the meaning of Section 21 of the Indian Penal Code, 1860 (XLV of 1860).

21. Protection of action taken in good faith—No suit, prosecution or other legal proceedings shall lie against the State Government or any officer or person or authority for anything which is done in good faith or intended to be done in pursuance of the provisions of this Act or any Rules or order made thereunder.

22. Rewards—The court or the Licensing Officer as the case may be, may by order permit giving of reward in the shape of an amount which is not more than *one-fourth* of the amount of fine and/or of the value of the property forfeited and/or confiscated to such person or persons whose information has indisputably led to the detection of the contravention of any of the provisions of this Act or Rules made thereunder.

23. Power to make Rules—(1) The State Government may by notification and subject to the condition of previous publication make Rules to carry out the purpose of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such Rules may provide for all or any of the following matters, namely—

- (a) The Form in which application shall be made under sub-section (1) of Section 7 and the fee and security deposit which shall accompany such application;
- (b) conditions subject to which licence may be granted under sub-section (3) of Section 7;

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- (c) the period for which, the fee on the payment of which and the condition subject to which the licence may be renewed under sub-section (4) of Section 7;
- (d) the form in which the officer to whom and the dates on which returns shall be submitted under Section 9;
- (e) for installation of electric connection, etc. under sub-section (2) of Section 11;
- (f) the authority to which appeal may be preferred under Section 12;
- (g) any other matter which is required to be or may be prescribed.

(3) Every Rule made under this Act shall be laid as soon as may be after it is made, before each house of the State Legislature while it is in session for a total period of *fourteen* days which may be comprised in one session or in *two* successive sessions, and if, before expiry of the session in which it is so laid or the session immediately following both the Houses agree in making any modification in the Rule or both the Houses agree that the Rule should not be made the Rule shall thereafter have effect only in such modified form or be of no effect as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Rule.

24. Other Acts and laws not to apply to saw mill or saw pit—Nothing contained in any other Act, or Law, Rule, Order or any other thing having a force of law in any area of the State shall apply to the saw mill and saw pit and sawing in respect of matters for which provisions are contained in this Act.

25. Saving—The provisions of this Act or the Rules made thereunder shall not apply to—

- (a) the ordinary operations of carpentry not involving saw mill or saw pit operations;
- (b) any saw mill or saw pit owned by the State Government.

26. Power to remove difficulty—If any difficulty arises in giving effect to the provisions of this Act the State Government may, by order, do anything not inconsistent with the provisions of this Act which appear to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of *two* years from the date of commencement of this Act.

27. Repeal and Saving—(1) The Bihar Saw mills (Regulation) Ordinance, 1987 (Bihar Ordinance No.3 1990) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any powers conferred by or under the said Ordinance shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act, as if the Act, were in force on the date on which such thing or action was done or taken.

30

सही

ANNEXURE-A /3

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Sh. Vijay Sahni S/O Ram Ishwar Sahni
R/O Senuari Purushottam Tola (Baraitha) P.O. Motipur, P.S. Mptipur,
District Muzaffarpur is received. Receipt No. of this Form is 48.

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.

Amrha

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31

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Sh. Nagendra Kumar S/O Ram Chandra Sahni R/O Senuari Purushottam Tola (Baraitha) P.O. Motipur, P.S. Motipur, District Muzaffarpur is received. Receipt No. of this Form is 48.

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.

Amrisha

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32

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Sh., Chiranjeevee Kumar S/O Ram Chandra Sahni R/O Senuari Purushottam Tola (Baraitha) P.O. Motipur, P.S. Mptipur, District Muzaffarpur is received. Receipt No. of this Form .

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.

Sharma

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33

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Sh. Rajesh Kumar Rai, Laxmi Peeling, Mohammadpur, District-Muzaffarpur is received. Receipt No. of this Form is 51.

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest
Muzaffarpur.

Sharma
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34

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Sh. Surender Mahto R/O Morsandi P.O. Motipur, P.S. Mptipur, District Muzaffarpur is received. Receipt No. of this Form is 73.

Sd/-

Mukesh Kumar Singh

30.09.10

Chief Regional Conservator of Forest
Muzaffarpur.

Mukesh

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35

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Sh. Bhikhari Rai (Shiv Shankar Ply Veneer) R/O Mohammadpur, District Muzaffarpur is received. Receipt No. of this Form is 132.

Sd/-

Mukesh Kumar Singh

5.10.2010

Chief Regional Conservator of Forest
Muzaffarpur.

Smashal

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36

BE RETURNED TO THE APPLICANT

Application submitted by Applicant Md. Sahid S/O Abdul Majid, P.S-Motipur,
District Muzaffarpur is received. Receipt No. of this Form is 93.

Sd/-

Mukesh Kumar Singh

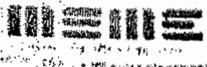
30.09.10

Chief Regional Conservator of Forest

Muzaffarpur.

Smashia

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Udyog Aadhaar
 (Small and Medium Enterprises)

प्रमुख कार्य: सूक्ष्म, छोटी और मध्यम उद्यमों के लिए प्रमाणपत्र

Main Function: Micro, Small and Medium Enterprises

Udyog Aadhaar

A	Type of Enterprise		
	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UJAN			

Udyog Aadhaar Memorandum

1. Aadhaar Number: 372802342426

2. Name of Entrepreneur: VJAY SAHANI

3. Social Category: OBC

4. Name of Enterprise: SUWAN PLY UDYOG

5. Type of Organization: PROPRIETARY

6. Postal Address: VILL-HAROUNA PO-MORSANDI BLOCK-MOTIPUR, MUZAFFARPUR

7. Date of commencement: 05/05/2010

8. Previous Registration details-if any:

9. Bank Details:

IFS Code:	BARB0MOHAWM
Bank Account:	19080100025158

10. Major Activity: MANUFACTURING

SN	NIC 2-Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
11	Manufacture of wood and products of wood and cork, except furniture, manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets, manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of ply wood and veneer sheets	Manufacturing

12. Persons employed: 12

13. Investment (Plant & Machinery/Equipments): 7 (Rs. In Lakhs)

14. District Industry Centre: MUZAFFARPUR

Declaration
 I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

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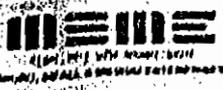


31/08/2018

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भारत सरकार
GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES







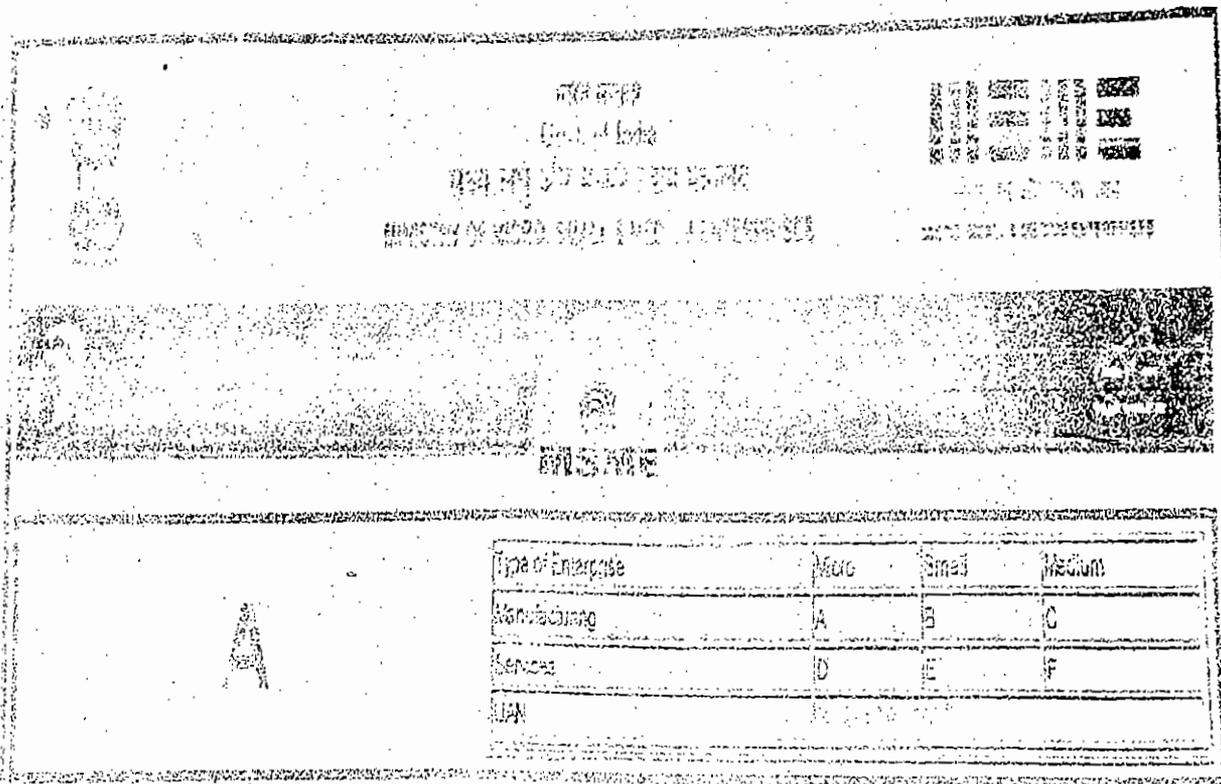
A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAN	AR23A0035507		

Udyog Aadhaar Memorandum

1. Andhaar Number	372002342420										
2. Name of Entrepreneur	VJAY BAHANI ✓										
3. Social Category	OBC										
4. Name of Enterprise	SUMAN PLY UDYOG										
5. Type of Organization	PROPRIETARY										
Postal Address	MILL-HAROUNA PO-MORSANDI BLOCK-MOTIPUR, MUZAFFARPUR										
6	District MUZAFFARPUR State BIHAR PIN 843153 Mobile No: 0204000441 Email: vjaybahani054@gmail.com										
7. Date of commencement	05/05/2010										
8. Previous Registration details-If any	::										
Bank Details	IFS Code BARB0MOHAI Bank Account 18080100025158										
10 Major Activity	MANUFACTURING										
11	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>SN</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 6 Digit Code</th> <th>Activity Type</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials</td> <td>Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board</td> <td>Manufacture of plywood and veneer sheets</td> <td>Manufacturing</td> </tr> </tbody> </table>	SN	NIC 2 Digit	NIC 4 Digit	NIC 6 Digit Code	Activity Type	1	Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of plywood and veneer sheets	Manufacturing
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1	Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of plywood and veneer sheets	Manufacturing							
12 Persons employed	12										
13 Investment (Plant & Machinery/Equipments)	7(Rs. In Lakhs)										
14 District Industry Centre	MUZAFFARPUR										
Declaration											
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.											
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Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UJAN			

Udyog Adhaar Acknowledgement

Udyog Adhaar Number: BR23A0005687

Name of Enterprise: SUMAN PLY UDYOG

Postal Address: VILL. HARCUNA PO. HORSANDI BLOCK. MOTIPUR, MUZAFFARPUR

District: MUZAFFARPUR State: BIHAR PIN: _____

Mobile No: 9204563441 Email: vijaysahani954@gmail.com

Date of commencement: 05/05/2016

Previous Registration details if any: _____

Acknowledgement Date of Filing: 31/08/2018 Date of Printing: 31/08/2018

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भारत सरकार
Govt. of India
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES





उद्योग आधार



Udyog Aadhaar



A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAN	BR23A0035687		

Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number: BR23A0035687

Name of Enterprise: SUMAN PLY UDYOG

Postal Address: VILL-HAROUNA PO-MORSANDI BLOCK-MOTIPUR, MUZAFFARPUR

District: MUZAFFARPUR State: BIHAR PIN:

Mobile No: 9204968441 Email: vjaysahani954@gmail.com

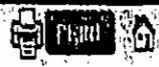
Date of commencement: 05/05/2010

Previous Registration details-If any: =

Acknowledgement: Date of Filing: 31/08/2016 Date of Printing: 31/08/2016

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MESE
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



Udyog Aadhaar

A	Type of Enterprise	Micro	Small	Medium
	Micro/Small	AS	U	U
	Medium	U	U	U
	Udyog Aadhaar Number	AR23A0062436		

Udyog Aadhaar Memorandum

- Aadhaar Number: 721561524868
- PAN Number: MPPK9180E
- Name of Enterprise: RANI KUMARI
- Sector/Category of Enterprise: OBC
- Gender: Female
- Physically Handicapped: No
- Name of Enterprise: MAA DURGA ENTERPRISES
- Type of Organization: Proprietary
- Location of Plant/Unit:

Sl. No.	Block No.	Name of Premises/Building	Village	Road/Street/Lane	Area Locality	City	Pin	State	District
01	KALYANPUR PARADIGA	KALYANPUR HARAUJA	KORRANO	NOTUR	MUZAFFARPUR	843153	BIHAR	MUZAFFARPUR	
- Official Address of Enterprise:

Village	PO	KOLHUA	Post Office	PS	KHIVAPUR
District	MUZAFFARPUR	State	BIHAR	Pin	843108
Mobile No.	0789594017	Email	mpmraahbca@ymail.com		
- Date of Commencement: 10/11/2018
- Previous Scheme or Grant: Nil
- Bank Details:

IFSC Code	5400015723
Bank Account	3117824032
- Main Activity:

NIC 3 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1623	16231	162314	Manufacture of wooden containers
		16232	Manufacture of plywood chests
			Manufacturing
- Physical Address: 6
- Investment (Capex/Opex) / Investment: (Rs. in Lakhs)
- District Industry Centre: MUZAFFARPUR

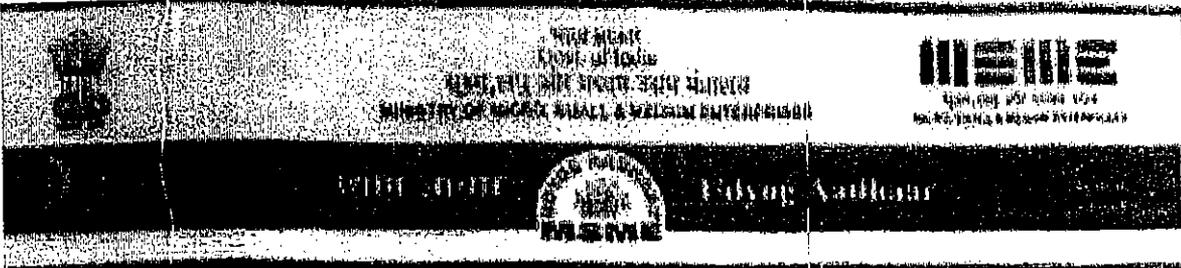
Declaration
I hereby declare that information given above is true to the best of my knowledge. Any information that may be required to be verified, shall be provided immediately before the concerned authority.

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Udyog Aadhaar

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A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
CLASS		SME		

Udyog Aadhaar Memorandum

1. Aadhaar Number: 366572695967

2. Name of Entrepreneur: PRAJHU SAJINI

3. Social Category: OBC

4. Name of Enterprise: M/S PRAJHU FURNITURE UDYOG

5. Type of Organization: PROPRIETARY

6. Postal Address: VILL-KALYANPUR HAROUHA PO-MORSUNDI, PS-MOTIPUR BLOCK-MOTIPUR, MUZAFFARPUR

7. District: MUZAFFARPUR State: BIHAR PIN: 843111

8. Mobile No: 9939090436 Email: prabhu.sajini1234@gmail.com

9. Date of commencement of business: 06/06/2006

10. Previous Registration details (any):

11. Bank Details: IFS Code: PURB0304900 Bank Account: 3049001700176486

12. Major Activity: MANUFACTURING

SAL	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	3	31	311	Manufacture of furniture made of wood (Manufacturing)

13. Persons employed: 8

14. Investment (Plant & Machinery/ Equipment's): 2(Rs. In Lakhs)

15. District Industry Centre: MUZAFFARPUR

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

My Mobile App (Beta Version) is available now for download. <http://tiny.cc/meywv1>

(Not valid for registration)

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A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	Y	N	C
	Services	N	Y	F
	UAM	XXXXXXXXXX		

Udyog Aadhaar Memorandum

1. Aadhaar Number: 364577895967
2. Name of Entrepreneur: PRABHU SAHNI
3. Social Category: OBC
4. Name of Enterprise: M/S PRABHU PLY UDYOG
5. Type of Organization: PROPRIETARY
6. Postal Address: VILL. KALYANPUR HATIDUNA PO. MORSUNDIPS MOTIPUR BLOCK. MOTIPUR, MUZAFFARPUR
 District: MUZAFFARPUR State: BIHAR PIN: 843111
 Mobile No: 9939090436 Email: prabhu.sahni1234@gmail.com
7. Date of commencement: 05/06/2005
8. Physical Registration details if any: =
9. Bank Details: IFSC Code: PUNB0304900
Bank Account: 3045001700176406
10. Major Activity: MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
11	Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of plywood and veneer sheets	Manufacturing

12. Persons employed: 20
13. Investment (Plant & Machinery/ Equipment's): 16(Rs. In Lakhs)
14. District Industry Code: MUZAFFARPUR

Declaration:
 I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

Udyog Aadhaar Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=com.mse.msa>



भारत सरकार
Govt. of India
विद्युत्त आधुनिकीकरण विभाग
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



विद्युत्त आधुनिकीकरण विभाग



Udyog Aadhaar

A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAN	XXXXXXXXXXXX		

Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number: BR23A0040600

Name of Enterprise: M/S PRABHU FURNITURE UDYOG

Postal Address: VILL. KALYANPUR HASROUHA PO-MORSSINDI, PS MOTIPUR BLOCK-MOTIPUR, MUZAFFARPUR

District: MUZAFFARPUR State: BIHAR PIN: _____

Mobile No: 9939090436 Email: prabhu.sahni1234@gmail.com

Date of commencement: 06/06/2016

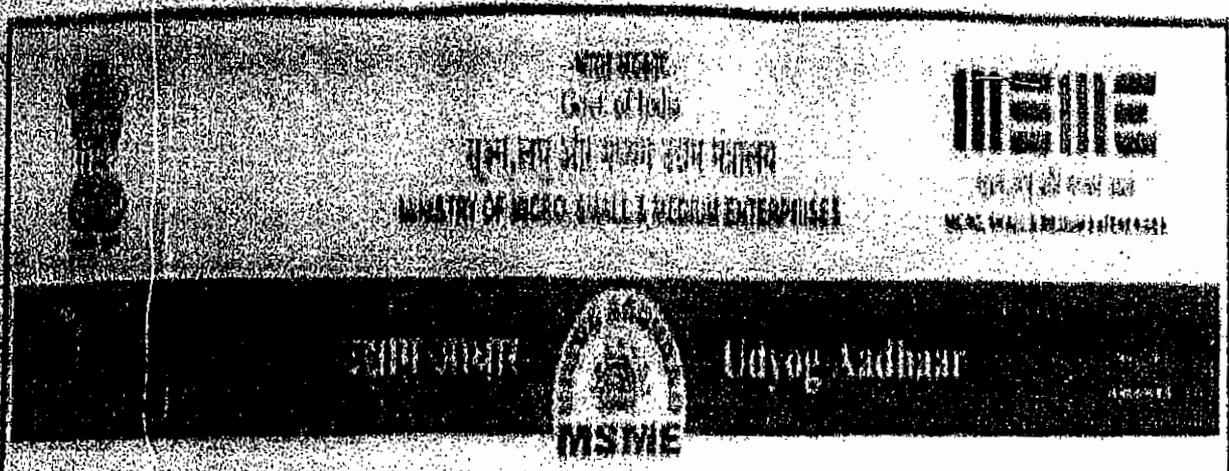
Previous Registration details if any: -

Acknowledgement: _____ Date of Filing: 17/09/2016 Date of Printing: 19/09/2016

Disclaimer: This is computer generated statement, no signature required.
Printed from udyogadhaar.gov.in

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A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	Other	UNCLASSIFIED		

Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number: BR23ADD10556
 Name of Enterprise: M/S PRABHU PLY UDYOG
 Postal Address: VILL. KALYANPUR HAROHINA PO MOHISUNOUP'S MOTIPUR DISTRICT MOTIPUR, MUZAFFARPUR
 District: MUZAFFARPUR State: BIHAR PIN: _____
 Mobile No: 9939090436 Email: prabhukumar1234@gmail.com
 Date of Registration: 05/08/2016
 Previous registration is declared as: _____

Acknowledgement Date of Entry: 17/09/2016 Date of Printing: 19/09/2016

Disclaimer: This is computer generated statement, no signature required.
 Printing this document is optional.
 A complete guide to Udyog Aadhaar is available now for download. <https://www.mca.gov.in/udyaan/udyaan.htm>



MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



Udyog Aadhaar

A	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
UAM No.		BB7340266803		

Udyog Aadhaar Memorandum

1. Aadhaar Number
2. Name of Entrepreneur: SANTOSH KUMAR
3. Social Category: OBC
4. Name of Enterprise: M/S LAXMI PLY & CO
5. Type of Organization: Proprietary
6. Postal Address: VILL - SENDUARI BARTHA, PO - MOTIPUR
7. District: MUZAFFARPUR State: BIHAR PIN: 843111
8. Mobile No: 919685554 Email: slaxmply@gmail.com
9. Date of commencement: 01/04/2019
10. Previous Registration details-if any: -
11. Bank Details:

IFS Code	PUNB0304900
Bank Account	3049000100181228
12. Major Activity: MANUFACTURING
13. National Industry Classification Code:

Two_DigitActivity	Four_DigitActivity	Five_DigitActivity	Activity
Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting material	Manufacture of veneer sheets, manufacture of plywood, laminboard, particle board and other panels and board	Manufacture of ply wood and veneer sheets	Manufacturing
14. Persons employed: 20
15. Investment (Plant & Machinery / Equipment's): 12 (Rs. In Lakhs)
16. District Industry Centre: MUZAFFARPUR

Declaration
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority

[Please find below contact details of concerned DIC]

[DIC Address Details] [DIC Address:] District Industries Centre, Bels Industrial Area, P.O. R. K. Ashram, Muzaffarpur
 [Phone:] 0621-2212101
 [Fax:] 0621-2217268
 [Email Id:]

MSME unit can approach Micro and Small Enterprise Federation Councils (MSEFC) in their State to address their delayed payment grievances

Please click here to print online

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ANNEXURE A-5

VAT Registration Certificate

Page 1 of 1

Form C-1

Certification of Registration under Section 19 of the Bihar Value Added Tax Act, 2005 [See rule 3(5)]

Office of the Deputy Commissioner of Commercial Taxes Muzaffarpur West Circle

1. Certified that, M/s NAGENDRA PLY UDYOG
Address of Principal Place of Business:

Flat/Room/Block No	: N/A	Building Name	: N/A
Street Name	: HAROUNA MORSANDI MOTIPUR	Area/Locality	: HAROUNA MORSANDI MOTIPUR
City/Town/Village Name	: Motipur	District	: Muzaffarpur
State	: Bihar	Pin Code	: 843111

is registered under the Bihar Value Added Tax Act, 2005 and has been allotted Taxpayer Identification Number as given below:

TIN: 10602549019

2. He is liable to pay tax under the Bihar Value Added Tax Act, 2005 with effect from: 16/10/2016

Place: Mohinder Marg (Sadar Hospital Road),
Muzaffarpur

Date: 26/10/2016

Signature of the Issuing Authority: [Signature]
Designation: Deputy Commissioner of Commercial Taxes

26/10/16
[Signature]
मुजफ्फरपुर पारिवर्ती अपील



Page: 1 of 1



Government of India
Form GST REG-06
[See Rule 10(1)]

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Registration Certificate

Registration Number: 10CWFPK3584E1ZT

1.	Legal Name	SUNIL KUMAR			
2.	Trade Name, if any	USHA PLY			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	KALYANPUR HARAUNA, MURSANDI, MOTIPUR, MUZAFFARPUR, Muzaffarpur, Bihar, 843153			
5.	Date of Liability				
6.	Period of Validity	From	25/09/2018	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Bihar			
Signature					
Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.09.25 17:30:15 IST					
Name		Kartik Kumar Singh			
Designation		Deputy Commissioner			
Jurisdictional Office		Muzaffarpur West			
9. Date of issue of Certificate		25/09/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 25/09/2018 by the jurisdictional authority.

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Annexure A

GSTIN 10CWFPK3584E1ZT
Legal Name SUNIL KUMAR
Trade Name, if any USHA PLY

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



Annexure B

GSTIN 10CWFPK3584E1ZT
Legal Name SUNIL KUMAR
Trade Name, if any USHA PLY

Details of Proprietor

1



Name SUNIL KUMAR
Designation/Status PROPRIETOR
Resident of State Bihar

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Skip to Main Content

Goods and Services Tax

DEVENDRA KUMAR SAHA
10KASP50B34L1Z7

Dashboard > My Profile

Profile

Place of Business

Contacts

Other Business

GSTIN/JIN 10KASP50B34L1Z7	Legal Name of Business DEVENDRA KUMAR SAHANI
Trade Name MAHAVIR PLY. & VENEER	
Centre Jurisdiction Commissionerate - PATNA-II, Division - MUZAFFARPUR DIVISION, Range - MUZAFFARPUR EAST RANGE (Jurisdictional Office)	State Jurisdiction State - Bihar, Division - Tirhut, Circle - Muzaffarpur West
Constitution of Business Proprietorship	Date of Registration 11/10/2022
GSTIN / UIN Status Active	Taxpayer Type Regular
Field Visit Conducted? No	Compliance Rating NA
Name of the Proprietor / Director(s) / Partner(s) / Promoter(s)	
Nature of Business Activities	
Nature Of Core Business Activity	
Quick Links	



Annexure A

GSTIN 10KASPS0834L1Z7
 Legal Name DEVENDRA KUMAR SAHANI
 Trade Name, if any MAHAVIR PLY & VENEER
 Additional trade names, if any null

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



Annexure B

GSTIN 10KASPS0834L1Z7
 Legal Name DEVENDRA KUMAR SAHANI
 Trade Name, if any MAHAVIR PLY & VENEER
 Additional trade names, if any null

Details of Proprietor

1.



Name DEVENDRA KUMAR SAHANI
 Designation/Status PROPRIETOR
 Resident of State Bihar



सत्यमेव जयते

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number: 10HWIPK2870P1Z3

1.	Legal Name	ARVIND KUMAR			
2.	Trade Name, if any	ARVIND PLYWOOD ENTERPRISES			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	0, SENDUARI PURSHOTAM, MOTIPUR, Muzaffarpur, Bihar, 843111			
5.	Date of Liability				
6.	Period of Validity	From	06/11/2019	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature					
Name		Thomas Vijay Toppo			
Designation		Superintendent			
Jurisdictional Office		Muzaffarpur West			
9. Date of issue of Certificate		06/11/2019			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 06/11/2019 by the jurisdictional authority.

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Annexure A



GSTIN 10HWIPK2870P1Z3
Legal Name ARVIND KUMAR
Trade Name, if any ARVIND PLYWOOD ENTERPRISES

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



Annexure B

GSTIN 10HWIPK2870P1Z3
Legal Name ARVIND KUMAR
Trade Name, if any ARVIND PLYWOOD ENTERPRISES

Details of Proprietor



Name ARVIND KUMAR
Designation/Status PROPRIETOR
Resident of State Bihar

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INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT
 [Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4, ITR-5, ITR-6, ITR-7 filed and verified electronically]

Assessment Year
2019-20

PERSONAL INFORMATION AND THE ACKNOWLEDGEMENT NUMBER	Name VIJAY SAH		PAN LFCPS7682Q	
	Flat/Door/Block No S/O- LALU SAH	Name Of Premises/Building/Village SENDUARI GAJ SINGH		Form Number ITR-4
	Road/Street/Post Office SENDUARI	Area/Locality MOTIPUR		
	Town/City/District MUZAFFAREUR	State	Pin/Zip Code 843111	Filed n/s 139(4)-Belar
	Assessing Officer Details (Ward/Circle): ITO WARD 2(1) MUZE			
	e-filing Acknowledgement Number: 496009720270820			
	Status: Individual			

COMPLETION OF INCOME AND TAX THEREON	1	Gross total income	1	245783	
	2	Total Deductions under Chapter-VI-A	2	18570	
	3	Total Income	3	227210	
	3a	Deemed Total Income under AMT/MAT	3a	0	
	3b	Current Year loss, if any	3b	0	
	4	Net tax payable	4	0	
	5	Interest and Fee Payable	5	0	
	6	Total tax, interest and Fee payable	6	0	
	7	Taxes Paid	a Advance Tax	7a	0
			b TDS	7b	0
c TCS			7c	0	
d Self Assessment Tax			7d	0	
e Total Taxes Paid (7a+7b+7c+7d)			7e	0	
8	Tax Payable (6-7e)	8	0		
9	Refund (7e-6)	9	0		
10	Exempt Income	Agriculture	0	10	
		Others	0		

Income Tax Return submitted electronically on 27-08-2020 12:23:58 from IP address 157.42.6.237 and verified by VIJAY SAH having PAN LFCPS7682Q using duly signed ITR-V form received at "Centralized Processing Centre, Income Tax Department, Bengaluru - 560500" on 07-12-2020

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

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M/s- JAI MATA DI VENEER

SENDUARI GAJ SINGH, KALYANPUR HAROUNA, BARURAJ, MFP, BIHAR-843111
 TRADING, PROFIT & LOSS ACCOUNT FOR THE YEAR ENDED MARCH- 2022

Particulars	Amount	Particulars	Amount
Opening Stock	₹ 4,76,540.00	Sale	₹ 46,14,299.00
Purchase	₹ 37,85,648.00		
Gross Profit	₹ 10,21,960.00	Closing Stock	₹ 6,69,849.00
	₹ 52,84,148.00		₹ 52,84,148.00
Accounting Charges	₹ 12,000.00	Gross Profit	₹ 10,21,960.00
Legal Charges	₹ 6,000.00		
Electricity & Generator	₹ 13,770.00		
Bank Interest & Charges	₹ 11,908.00		
Depreciation	₹ 28,165.00		
Printing & Stationery	₹ 14,590.00		
Salary	₹ 2,63,768.00		
Shop & Godown Rent	₹ 1,55,000.00		
Staff Welfare	₹ 24,780.00		
Telephone & Mobile Exps.	₹ 11,940.00		
Travelling Expenses	₹ 31,490.00		
Net Profit	₹ 4,48,549.00		
Total	₹ 10,21,960.00		₹ 10,21,960.00

Sharma
 (TRUE COPY)

For M/S, JAIMATA DI VENEER

VIJAY SAH
 Proprietor

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ANNEXURE-A/6

CERTIFICATE

It is to certify that portable Fire Extinguisher tools presented by Sunil Kumar, Proprietor, USHA PLY MANUFACTURER are found appropriate and in working condition after due examination. In relation to this, No Objection Certificate is being issued from date of issuance till one year.

No Objection Certificate is being issued with following conditions:

Proprietor:

1. Portable Fire Extinguisher tools shall be kept at instructed places in the Unit and the same shall be maintained as per amended guidelines of IS-2190/1997, IS-156873/2012 and shall assure that any kind of fault will not crop up in the tools. The Proprietor shall be accountable for any kind of fault in the tools in lack of proper maintenance.
2. Serving officials and employees shall be trained to operate the Fire Extinguisher tools so that the fire can be extinguished at its preliminary stage itself.
3. Minimum two mock drills shall be conducted in one year.
4. As per the provisions of National Building Code of India Part-4 Fire and Life Safety, assure the arrangement of Static Tank and other equipment for adequate storage of water.

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5. Assure examination of Fire Extinguisher tools once in year by this office.

Sd/- Illeg.

24.11.2020

Fire Brigade Officer

Motipur

Letter No. U 80 / F. 05

Motipur Dated 24.11.2020

Copy Sent to: Proprietor Sunil Kumar, USHA PLY Address: Kalyanpur Harauna, Motipur, Muzaffarpur – 843153 for reference and information.

Note: ABC – 1 Kg – 4 Pcs

CO2 – 4.5 Kg – 1 Pc

Faithful

Sd/- Illeg.

24.11.2020

Fire Brigade Officer

Motipur.

Smashal

TRUE TRANSLATED COPY

BIHAR STATE POLLUTION CONTROL BOARD**PATNA - 800023**

(TO BE SUBMITTED IN DUPLICATE)

APPLICATION CONTAINING INFORMATION FOR OBTAINING CONSENT TO ESTABLISH (NOC) U/S 25 & 26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION ACT, 1974 & U/S 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

General

(i) Name of Industry : NAGENDRA PLY UDYOG

(ii) (a) Name & Address (with Pin code) of applicant: NAGENDRA KUMAR
Address: S/O RAMCHANDRA SAHNI AT-HAROUNA P O-MORSANDI
BLOCK-MOTIPUR DISTT-MUZAFFARPUR 843111 BIHAR
District: MUZAFFARPUR
Block: MOTIPUR

(b) Telephone No. (with code) 91- 9934727682 (c) Mobile No.: 8578953242

(iii) Location of the Project (attach location map): (See enclosure)

Place: AT-HAROUNA P O-MORSANDI BLOCK-MOTIPUR DISTT-MUZAFFARPUR 843111 BIHAR, HAROUNA

P.O.: MORSANDI

District: MUZAFFARPUR

(Information is also required if industry is located outside the Industrial Area)

Mauza: MORSANDI THANA NO-209
Khata No. : 354
Khesra No. : 290

(iv) At what distance (in metre) following are located from battery limit of the plant.

Name of Surrounding	Distance(in meters)	Description
National Highway	2.5 KM	
Human Settlements	4 KM	
Railway line	8 KM	
School	2 KM	
River	2 KM	
Hospital	3 KM	

- (v) Present land use: Barren land
- (vi) Topography: Plane
- (vii) prevalent wind directions: EAST TO WEST Speed : 2(in KM/hr)
- (viii) Yearly average rainfall: 10

2. BREAKUP OF PROPOSED LAND AT THE SITE

- (i) Area for Plant= 0.6 DECIMAL (Sq. Metre)
- (ii) Area of Infrastructure= NA (Sq. Metre)
- (iii) Area of Effluent Treatment= NA (Sq. Metre)
- (iv) Proposed width of plantation all around the plot in metre
North= 1 South= 1 East= 1 West= 1

- 2.1 (i) Whether proposed to build captive colony: NO
- (ii) Distance of the captive colony from plant site (in Km/hr):
- (iii) Number of dwellers:

3. (RAW MATERIALS)

- (i) List of raw Materials(MT/d)

List of Raw Materials
WOODEN VENEER CORE GUM TAPE

- (ii) List of Processing Chemicals (MT/d): NA

4. SOLID WASTES

- (i) Solid wastes in (MT/d)

Type of Solid Waste	Description	Quantity(MT/d)
other	NA	NA

- (ii) Composition of wastes

Type of Solid Waste	Description/Composition
other	NA

- (iii) Enclosed a writeup on Solid Waste Management (See enclosure)

PROCESS AND PRODUCTION

Enclose a copy of the Project Report with flow sheet: (See Enclosure)

(i) List of Products with daily capacity (MT/d)

List of Products	Quantity(MT/d)	Unit
PLY WOOD AND VENEER SHEETS	20000	Numbers/Day

(ii) List of By-products with daily capacity (MT/d)

By-Products and Quantity
NA

(iii) State briefly the technology: (See Enclosure)

WATER REQUIREMENT

(i) Source of water supply:

Source Type	Source Name	Quantity(KL/D)
Ground Water (within premises)	TUBWELL	2.0

(ii) Water requirements(KL/d):-

Type of Effluent	Quantity of Effluent (KL/d)
Domestic	0.5

WASTE WATER

(i) Quantity of Waste Water (KL/d):

Type of Effluent	Quantity of Effluent (KL/d)
Domestic	0.5

(ii) Trade Effluent quality(KL/d):

Quality Parameters	Before Treatment	After Treatment
Colour units	NA	NA

(iii) Final discharge to:(Land/River/Lake/Municiple Drain/Industrial Area Drain)

Type of Effluent	Maximum Generation Quantity of Effluent(KL/D)	Effluent Recycle(KL/D)	Mode of Disposal	Effluent Disposal/Disc harge Quantity (KL/D)
Domestic	0.5	NA	NATURAL DRAIN	0.5

(iv) Quality of treatment effluent to be recycled

Type of Effluent	Maximum Generation Quantity of Effluent(KL/D)	Effluent Recycle(KL/D)	Mode of Disposal	Effluent Disposal/Discharge Quantity (KL/D)
Domestic	0.5	NA	NATURAL DRAIN	0.5

(v) Enclosed a short write up on sludge management (See Enclosure)

ATMOSPHERIC EMISSIONS

(i) Stacks details

Total no. of stacks:	1
Attached to:	NA,
Height above ground level(in metres):	NA,
Height above factory room(in metres):	NA,
Construction Material:	NA,

(ii) Mandatory provision of Porthole and Platforms in Stack(s) (See Enclosure)

(iii) Enclosed a short write up on air pollution control: (See Enclosure)

ENERGY

(i) Source of Energy :

Source of energy
NA

(ii) Fuel Consumption (MT/d)

Fuel Name	Fuel Consumption(MT/d)
DIESEL	5

OTHER POLLUTION

(i) Noise:

(a) Sound level: 00 (in dB(A))

(b) Abatement measures: NA

(ii)&(iii)

Odour	Abatement measures
Odour	NA

PROJECT COST IN LACS

Total capital investment is 36.2 (in lakhs) and total capital investment of Plant and Machinery is 30.0 (in lakhs)
payable to Bihar State Pollution Control Board at Patna

Accompaniments-

- 1. Location map (Attached)
- 2. Affidavit (Attached)
- 3. Land document lease documents (Attached)
- 4. Project Report (Attached)

Place: HARGUNA
Date: 24/10/2016

NAGENDRA KUMAR
(Signature of Applicant)
(Official Seal)

NOTE:

- (a) In case of Major Pollution Industries, listed in Annexure III of related Guidelines, E.I.A and E.M.P are essential.
- (b) In case of Modernisation/expansion activity the project proponent shall submit a separate writeup indicating there is in existing and proposed pollution load.
- (c) Application shall be submitted to member secretary, Bihar State Pollution Control Board, Beltron Bhawan, Lal bahadur Shastri Nagar, Patna-800 023
- (d) NOC Fee (in the shape of bank draft in favour of Bihar State Pollution Control Board, Payable at Patna) shall be payable in following manner:-

(1) Investment of 1 Rs. To 25,00,000 Rs	2500/-
(2) Investment of More than 25,00,000 but upto 5 crores	10,000/-
(3) Investment of More than 5 crores but upto 10 crores	25,000/-
(4) Investment of More than 10 crores but upto 50 crores	50,000/-
(5) Investment of More than 50 crores	1,00,000/-
- (e) For information relating to establishment of an industrial unit, Guidelines for siting may be obtained from the board.

State Pollution Control Board, Bihar

Application No.	336443638	Date:	01-11-2016
Name of Applicant		Name:	NAGENDRA KUMAR
Address of Industry		Bank Name:	State Bank of India
Name of Regional Office		Branch:	530
Applied For		Account No.:	514668
Consent Date		Address:	NAGENDRA PLY UDYOG, AT HAROUNA P.O. MORSANDI BLOCK-NOTIPUR DIST. MUZAFFARPUR 643111 BIHAR, NOTIPUR, MUZAFFARPUR
Consent Fee		Consent Group:	
Transaction Date		Category:	CTE - both - new
Consent Fee (Rs.)		Consent Validity:	01-11-2016
Total Amount Paid (Rs.)		Payment Details:	
Transaction Status		Amount:	10000.0
		Balance:	10000.0
		Status:	Successfully Completed



Smashat
(TRUE COPY)

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ANNEXURE A-8

Item No.5

(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

Original Application No. 399/2022

(By Video Conferencing)

Ram Ekbal Rai

Applicant

Versus

State of Bihar

Respondent

Date of hearing: 08.07.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL
MEMBER

HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a letter received by Post.

ORDER

1. The grievances in this application sent by Mr. Ram Ekbal Rai resident of Village Bhatolia, Post Office Brahmpur Karman, Police Station Motipur, District Muzaffarpur, Bihar is that hundreds of veneer mills, saw mills and boiler based plywood factories are operating in the Villages of Motipur block of District Muzaffarpur causing serious environmental pollution and adversely impacting residents of the locality, livestock and agricultural produce.
2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur. The State PCB will be the Nodal agency for coordination and compliance.

3. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law.
4. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 27.09.2022.

A copy of this order, along with a copy of the application, be forwarded to the Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur by e-mail for compliance.

Arun Kumar Tyagi, JM
Dr. Afroz Ahmad, EM

July 8, 2022
Original Application No. 399/2022
AG

Sharma
(TRUE COPY)

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Item No.1

ANNEXURE A-9
(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

Original Application No. 399/2022

(By Video Conferencing)

Ram Ekbal Rai

Applicant

Versus

State of Bihar

Respondent

Date of hearing: 13.10.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL
MEMBER

HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None.

Respondent: Mr. Abhimanu Singh, Advocate for BSPCB.

Application is registered based on a letter received by Post.

ORDER

1. The grievances in this application sent by Mr. Ram Ekbal Rai resident of Village Bhatolia, Post Office Brahmpur Karman, Police Station Motipur, District Muzaffarpur, Bihar is that hundreds of veneer mills, saw mills and boiler based plywood factories are operating in the Villages of Motipur block of District Muzaffarpur causing serious environmental pollution and adversely impacting residents of the locality, livestock and agricultural produce.
2. Vide order dated 08.07.2022, this Tribunal constituted a Joint Committee comprising of the Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur and directed the same to submit factual and action taken report within two months.
3. The report of the Joint Committee has been filed by Bihar State Pollution Control Board vide email dated 20.09.2022. The relevant part of the report of the Joint Committee is reproduce below:-

"Factual and Action Taken report on behalf of Joint Committee constituted vide order dated 08.07.2022 passed in O.A No. 399/2022.

X X X X X

6. That the joint committee visited the site and carried on inspection from 10.08.2022 to 16.08.2022 and found that the allegation made by the applicant is true and veneer mills, saw mills and boiler based plywood factories were being operated in the area without obtaining license from Department of Environment, Forest & Climate Change, Govt. of Bihar, under the Bihar Saw Mill (Regulation) Act, 1990, and without obtaining CTE & CTO from State PCB.

The brief status of findings of the aforesaid inspection is reproduced in the table below:-

Type of Mill	No. of mills inspected	Consent from (CTE/CTO)	State Board Pending App.	License from Environment Dept.
Plywood	51	18	6	3
Saw Mill	158	1	-	8
Peeling/venner mill	176	-	1	3

A copy of the report of the committee with is annexed and marked as Annexure-2.

7. That in view of above stated facts, it is humbly submitted that out of 51 Plywood mill 18 had obtained CTE/CTO from State Board and 6 had made application to obtain CTE/CTO from State Board, as such on day of inspection 33 plywood mill were being operated without obtaining CTE & CTO from State Board; with respect to 158 Saw Mill inspected only one had obtained CTE/CTO from State Board and as such 157 saw mill were being operated without obtaining CTE & CTO from State Board; and with respect to 176 Peeling/venner mill inspected none had obtained CTE/CTO from State Board and only one such unit has made application for obtaining CTE/CTO, as such 176 Peeling/venner mill were being operated without obtaining CTE & CTO from State Board.

Further, out of 51 Plywood mill only three have, out of 158 Saw Mill only 8, & out of 176 peeling/venner mill only 3 have obtained license from Department of Environment, Forest & Climate Change, Govt. of Bihar, under the Bihar Saw Mill (Regulation) Act, 1990.

8. That the State Board has issued Direction under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, to the Principal Chief Conservator of Forest (HOFF), Department of Environment, Forest & Climate Change, Govt. of Bihar, to take action against the erring units under the provisions of Bihar Saw Mill (Regulation) Act, 1990.

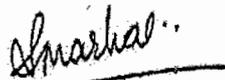
A copy of the Direction under Section 31A of the Air Act dated 08.09.2022 is annexed and marked as Annexure-3.

9. That the State Board has filed complaint case before the Additional Chief Judicial Magistrate 1st (West), Muzzafarpur, against the erring unit and the same has been registered as Complaint case No. (c) 70 of 2022; (c) 71 of 2022 and (c) 72 of 2022."

4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Bihar through Chief Secretary, Government of Bihar, (2) Principal Secretary, Department of Environment, Forest and Climate Change, Government of Bihar, (3) Principal Chief Conservator of Forests (HoFF), Government of Bihar, (4) State PCB, (5) Director General of Police, Bihar, and (6) District Magistrate, Muzaffarpur, who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 6 requiring them to file their reply/response within two months at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
5. Mr. Abhimanu Singh, Advocate accepts notice on behalf of the State PCB and seeks time to file reply on its behalf. Reply/response on behalf of the State PCB be filed within two months as directed above.
6. In view of the facts and circumstances of the case and observations made in the report of the Joint Committee, the State PCB is directed to take further action by following due process of law and file its Action Taken Report with requisite details. In its report the State PCB shall also mention as to whether any prosecution has been launched against the persons involved in running of the units illegally. Action Taken Report be filed by the State PCB within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
7. List the matter for further consideration on 04.01.2023.
8. A copy of this order is also forwarded to the State PCB by e-mail for compliance.

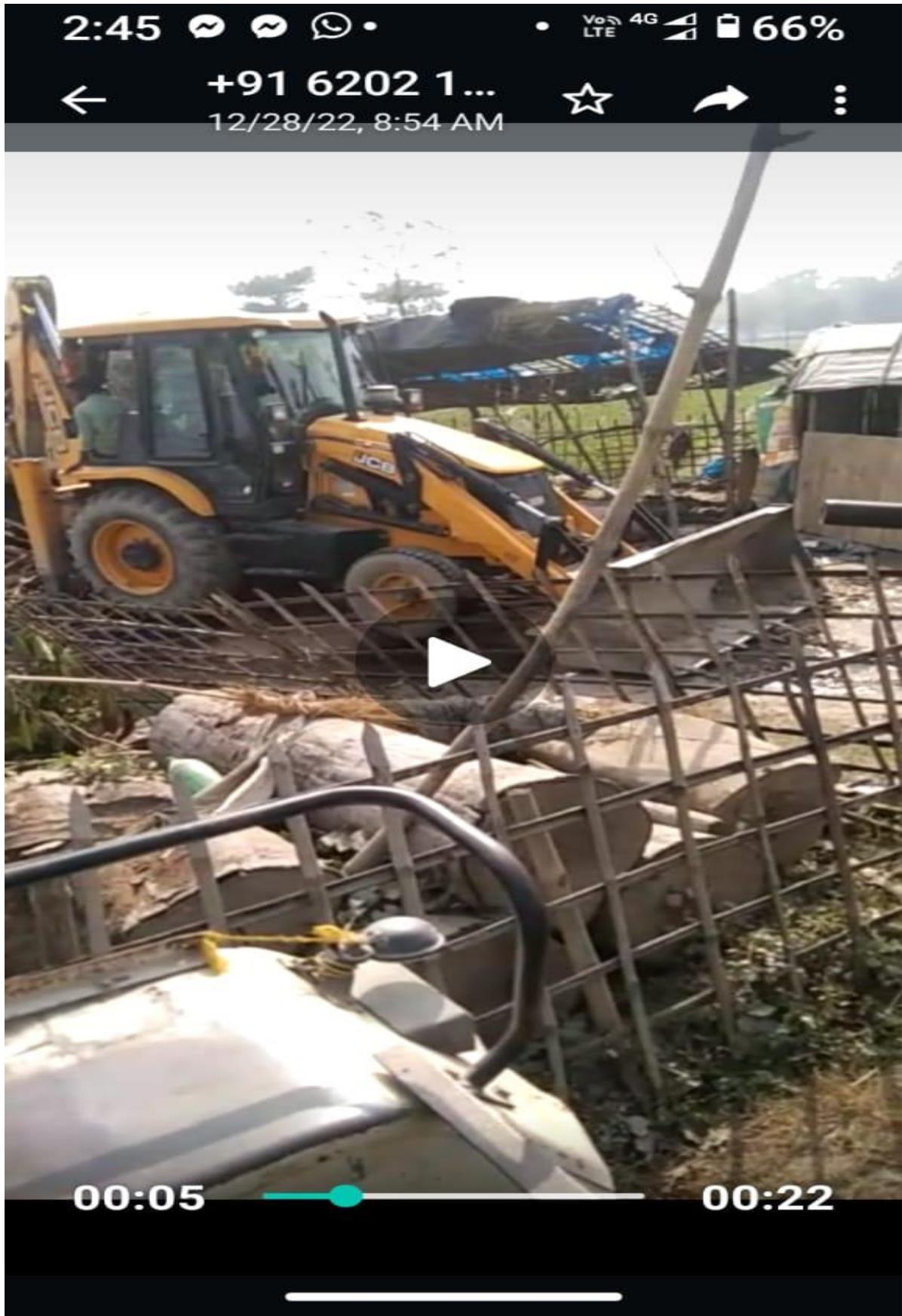
Arun Kumar Tyagi, JM
Dr. Afroz Ahmad, EM

October 13, 2022
AG



(TRUE COPY)











Reply Original Application No. 112/2023/EZ Ram Ekbal Rai Vs. State of Bihar & Ors.1 message

manoj karotya <manojkumarkarotya@gmail.com>

Thu, Oct 26, 2023 at 12:59 PM

To: surendra kumar <surendra_kr15@rediffmail.com>, vinaymistry752@gmail.com, Bishwa Bandhu <bandhucnlu@gmail.com>, Amrita Pandey <amritalegal@gmail.com>

Dear Sir,

**Serve advance copy of the Reply in the above mentioned matter:
Original Application No. 112/2023/EZ
Ram Ekbal Rai Vs. State of Bihar & Ors.**

With thanks and regard

Manoj Kumar
Advocateoffice of Smarhar Singh
Advocate On Record
Supreme Court of India
B-407, Vardhaman Apartment,
Mayur Vihar, Phase-I, Extn, New Delhi-110091
Mobile-7503500238